

CC 23 of 2020

With

CS 2 of 2017

□

IN THE HIGH COURT AT CALCUTTA

□

Special Jurisdiction (Contempt)

ORIGINAL SIDE

□

THE LEARNED REGISTRAR HIGH COURT CALCUTTA ORIGINAL SIDE

□

Versus

□

S. KAKRANIA

□

□

BEFORE:

□

The Hon'ble JUSTICE RAJASEKHAR MANTHA

Date : 25th August, 2020.

APPEARANCE:

For the contemnor:

Mr. S.N.Mookherjee,Sr. Adv.

Mr. Rudraman Bhattacharya,Adv.

Mr. Shaunak Mitra,Adv.

Mr. Sanjeeb Seni,Adv.

Mr. Aviroop Mitra,Adv.

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The Court :- Mr. Shiv Ratan Kakrania has filed an affidavit dated 19th August, 2020 in answer to the Rule. He has tendered an unconditional apology and has accepted that the publication of the screenshot of Court proceedings without the leave of the Court was incorrect. He has also said that it was deleted immediately after it was notified to him by his Counsel. He has also explained that the statement made in the publication was wholly unintentional. He did not

want to lower the dignity or the majesty of the Court. He has also apologised for the same.

This Court has carefully considered the affidavit and the submissions made by the parties.

The contempt proceedings are dropped with a warning, however, to Mr. Shiv Ratan Kakrania not to repeat such conduct in future. Rule is discharged. The personal appearance of the contemnor is dispensed with. CC No. 23 of 2020 stands disposed of.

(RAJASEKHAR MANTHA, J.)